

Shri Anasambh Shinde: Had the hon. Member been a little patient, I would have been able to satisfy him. I was going to reply to that but he interrupted me and was explaining the background. If all this goes right, we are thinking of departmentalising it within the next three or four months.

12.47 hrs.

MESSAGE FROM RAJYA SABHA

Secretary: Sir, I have to report the following message received from the Secretary of Rajya Sabha:—

"In accordance with the provisions of rule 127 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 22nd June, 1967, agreed without any amendment to the Anti-Corruption Laws (Amendment) Bill, 1967, which was passed by the Lok Sabha at its sitting held on the 16th June, 1967."

12.47½ hrs.

ESTIMATES COMMITTEE

FIRST AND SECOND REPORTS

Shri P. Venkatasubbaiah (Nandyal): I beg to present the following Reports of the Estimates Committee:—

- (1) First Report on the Ministry of Information and Broadcasting—Film Institute of India, Poona.
- (2) Second Report on the Ministry of Information and Broadcasting—Board of Film Censors, Bombay.

12.48 hrs.

SALARIES AND ALLOWANCES OF MINISTERS (AMENDMENT) BILL*

The Minister of Labour and Rehabilitation (Shri Nathi): On behalf of Shri Y. B. Chavan, I beg to move for leave to introduce a Bill further to amend the Salaries and Allowances of Ministers Act, 1952.

MR. Deputy-Speaker: The question is:—

Shri S. M. Banerjee (Kanpur): Sir, I wish to oppose the Bill.

MR. Deputy-Speaker: At the introduction stage?

Shri S. M. Banerjee: Yes; I want only a minute.

MR. Deputy-Speaker: You have not written to me about it. According to the Rules, you have to give notice that you want oppose it at the introduction stage. You have not done so. I will not permit you.

Shri S. M. Banerjee: I want a clarification from the hon. Minister.

MR. Deputy-Speaker: Not at this stage.

MR. Deputy-Speaker: The question is:

"That leave be granted to introduce a Bill further to amend the Salaries and Allowances of Ministers Act, 1952."

The motion was adopted.

Shri Nathi: I introduce the Bill.

Shri S. M. Banerjee: What is the difference between a Member and Minister? After death, you and I will be affected.

12.48 hrs.

TEA DISTRICTS EMIGRANT LABOUR (REPEAL) BILL*

The Minister of Labour and Rehabilitation (Shri Nathi): I beg to

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